

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 107
IA(I.B.C)/800 (CH)2024
&
CP (IB) No.322/Chd/Hry/2022

IN THE MATTER OF:

ICICI Bank Limited

...

Petitioner

Versus

Mr. Vikram b. Sharma

...

Respondent

Under Section: 95 IBC 2016
Rule: 11 of NCLT

Order delivered on 09.04.2024

CORAM:

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner- creditor : Ms. Nasrin Shaikhi, proxy counsel

For the respondent : Mr. Vipul Joshi, Advocate

ORDER

CP (IB) No.322/Chd/Hry/2022 & IA(I.B.C)/800 (CH)2024

Heard the submissions made by the Ld. proxy counsel for the creditor as well as Ld. counsel for the respondent. Ld. counsel for the respondent has prayed for grant of further time for filing his reply to the objections of the RP report. Ten days' time prayed for is granted. It is made clear that no further extension of time will be granted. List the matter on 14.05.2024.

Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

MAMTA
09.04.2024